

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUROriginal Application No. 251 of 2002

Jabalpur, this the 15th day of January, 2003.

Hon'ble Mr. Justice N.N. Singh- Vice Chairman  
Hon'ble Mr. Sarveshwar Jha- Member (Admnv.)

Bal Ram Pathak S/o Shri U.S.  
Pathak, Call Boy, Bina Loco Shed,  
Central Railway, Bina.

-APPLICANT

(By Advocate- Mrs. J. Choudhary)

Versus

1. Union of India through  
General Manager, Central Railway,  
Mumbai V.T.
2. Divisional Railway Manager (P)  
Central Railway, Bhopal.

-RESPONDENTS

ORDER (ORAL)

Heard. The applicant has approached this Tribunal through this O.A. seeking direction to the respondents to treat him at par with those similarly placed persons as Diesel Assistants, who have/emplanned and sent for Medical Examination ~~wide~~ ~~wide~~ ~~wide~~ ~~wide~~ ~~wide~~ and to extend him ~~the~~ similar treatment. He has also prayed for consequential benefits being given to him with regard to ~~the~~ seniority and pay fixation after his selection as Diesel Assistant. The learned counsel for the applicant has drawn attention to the orders of this Tribunal given in OA No. 357/1994 on the 19th September, 1995 and has submitted that the case of the applicant is covered under the said orders and, therefore, prayed that similar benefits could be extended to the applicant also.

2. Keeping in view ~~of~~ the submissions made by the applicant in the Original Application as well as oral

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submissions made by the learned counsel of the applicant particularly seeking extension of the same benefits, as given in OA No.357 of 1994, to the applicant, we are of that the view/at this stage it would be appropriate to dispose of this O.A. with directions to the respondents to look into the case of the applicant in order to see whether his case also is covered under the orders given by this Tribunal in OA No.357/1994, and if they find that the case of the applicant is on identical lines as the one covered under the orders given in the said O.A., they giving may consider/the same treatment and consideration to the applicant also as given to the applicant in the O.A. referred to above. They are also directed to dispose of the matter within a period of three months from the date of receipt of this order. With this, this O.A. stands disposed of.

*Sarveshwar Jha*

(Sarveshwar Jha)  
Member (Admnv.)

*N.N. Singh*

(N.N. Singh)  
Vice Chairman.

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प्राप्तिकाल सं. ३०.८.०३.....जनलक्षण दि.....

ल. ३००/८२ उत्तराधिकार  
१२३०/८२ उत्तराधिकार

*Chintan Kumar*  
कृष्ण  
17/11/03

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